

**Copra and Coconut Oil**

1876. **Shri Warier:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total quantity of Copra imported during 1957 and the quota of Kerala therein; and

(b) the total quantity of Coconut Oil imported during the same period?

**The Minister of Commerce and Industry (Shri Morarji Desai):** (a) 77,108 tons of Copra was imported during January-July 1957. No quota has been fixed for import of copra State-wise.

(b) 12,550 tons of Coconut oil was imported during the same period.

**Foreign Feature Articles and Comics**

1877. **Shri Rameshwar Tanti:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the newspapers in India are required to obtain any import licences for the use of foreign feature articles and comics; and

(b) whether there is any other agency besides newspapers who brings into India comics and feature articles for distribution to the newspapers?

**The Minister of Commerce and Industry (Shri Morarji Desai):** (a) No, Sir.

(b) Information is not available.

**Sewa Nagar, New Delhi**

1878. **Shrimati Sucheta Kripalani:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government have received any representations from the Lok Hit Samiti (Kotla Mubarakpur, New Delhi) regarding the difficulties and demands of Sewa Nagar (New Delhi) residents; and

(b) if so, the action Government have taken on the various demands made therein?

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** (a) Yes;

(b) The demands are under consideration of the Government.

**Allotment of Accommodation in North of Medical Enclave**

1879. **Shrimati Sucheta Kripalani:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that no accommodation has so far been allotted to the two residents' consumer co-operative stores in the North of Medical Enclave; and

(b) if so, the reasons therefor?

**The Deputy Minister of Works, Housing and Supply (Shri Ajit K. Chanda):** (a) Yes, Sir.

(b) More than two months ago, Government had offered to allot a block of four flats, the two on the ground floor for utilisation as stores and the two on the top as residences for office bearers, provided the two co-operative stores could amalgamate with each other. No allotment has been made as the stores have not found it possible to come to an agreement. It is proposed now to allot a unit of two flats to each of them in different parts of the colony.

**राजस्थान में विस्थापित व्यक्ति**

१८८०. श्री प० ला० बाबूपाल : क्या पुनर्वास तथा अल्पसंख्यक-कार्ड मनी यह बताने की कृपा करेंगे कि :

(क) क्या यह मन्त्र है कि राजस्थान में विस्थापित व्यक्तियों के दावों के बदले में उन्हें जो कृषि योग्य भूमि दी गई है वह ऐसे अन्य व्यक्तियों के अधिकार में है जो बहुत समय से उस भूमि पर खेती कर रहे हैं,

(ख) यदि हाँ, तो ऐसे लोगों की मर्यादा क्या है, और

(ग) क्या राजस्थान काश्तकारी अधिकारियों के नियम उन भूमि-धरों पर लागू होता है ?